in (hese cases of sabotage. Reference to these reports was also made in this House. The fact of the matter is that the Central Bureau of Investigition has not undertaken any investigation any of these cases ; nor has it submitted any report to the Central Government. There is no information either with the Cen'ral or Slate Government to suggest that any Minister or any former Minister in Bihar is involved in the activities of saboteurs or agents.

MESSAGE FROM THE LOK **SABHA**

THE NORTH-ESTERN COUNCIL BILL, 1971

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sibha: -

"In accordance with the provisions of Rule 96 of the Rules of crocedure and Conduct of Bussiness in Lok Sabha, I am directed to enclose herewith the North-Eastern Council Bill, 1971, as passed by Lok Sabha at its sitting held on the 22nd December, 19/1.

Sir, I lay the Bill on the Table.

SHRI NIREN GHOSH (West Bengal): Sir...

MR. CHAIRMAN \ Not now. but at one o'clock.

THE INDUSTRIES (DEVELOPMENT)AND REGULATION) AMENDMNTBILL, 1971— contd.

MR. CHAIRMAN: We sha'l now take up the clause-by clause consideration of the Bill. Clause 2, there are not amendments.

Clause 2 was added to the Bill Clause 3—Insertion of new section

15/1. SHRI KALYAN ROY (West Bengal): Sir, I move:

"That at page 2, for lines 25 to 39 the following be substituted, namely": -

"15A. Where a company, owning ar industrial undertaking, is being wound up by or under the supervision of tht High Court, and the business of such company is not being continued, the Central Government may take over the industrial undertaking without any investigation."

Sir, I hope the Minister of Industrial Development will kindly consider the points that I am raising. I know his intentions are perhaps good, but unless he removes the in-built impsndiments, the whole purposes of the Bill will be lost, The Minister has said in Lok Sabha that the proposed Bill is to enable the Government to take over spee dily the management of industrial under takings in certain circumstances without any investigation. The whole Bill actually was concieved after the closure of the Saksaria Textile Mills at Bombay. The Prime Mi nister assured, that this Mill would be taken over two years back. Immediately the employers jot scent of it. They went to the High Court and the whole take-over was sta>«d. My submission is this. This goinsj to the High Court has become a disease with the employers, whenever they know that the Government intends to take over any mill. Now in regard to the textile mills in Bengal the Government said that out of 9 mills closed down, 4 are pending in the High Court for liquidation. You are limiting authority of the Government to take over whenever a proceeding is pending in the High Court. This is wrong. will completely defeat the whole purpose. So, my amendment is very small and very helpful in the sense that if the case is pen ding in the High Court and the Government intends to take it over, then the High Court should not refuse permission, fnvestigation will delay, as it has happened. Mr. Moinul Haque Choudhary conceived of this Bill because of the closure of the Saksa ria Textile Mills. Then, you are suspending all liabilities. When the case is pending in the High Court, why should you assume the liability just because the case is pending in the High Court?

In textile mills, in coal mines, in engineering factories and in sugar factories nun[Shri Kalyan Roy] reds of liquidation proceedings are going on. If you talk about investigation the whole purpose will be inveitably delayed by 5-10 years. We know what the role of the Supreme Court Judges has been whenever the workers' case comes before the Supreme Court. So may I request that there should not be any investigation when you desire to take over the particular industrial undertaking whose liquidation proceedings is pending in a High Court.

The question was proposed.

श्री **राजनारा**यण (उत्तर प्रदेश) : श्रीमन , । मुभको कहना है . . .

श्री सभापति : कैसे काम खत्म होगा अगर हम मोशन पर सब लोग बोलते जाएंगे।

श्री राजनारायरण : हम लोग खुद खत्म कराने के लिए प्रयत्नशील हैं, हम लोग खुद प्रयत्नशील हैं हम लोग खुद प्रयत्नशील हैं कि पूरी की पूरी सरकार खत्म हो । मैं कल्याण राय के संशोधन के समर्थंन में खड़ा हुआ हूं । मैं चाहता हूं कि श्री मंत्री जी, जो कोर्ट की मैं क्टिटी की, न्यायालय की पवित्रता और शुद्धता की बड़ी दुहाई देते है, स्वत : इसको पढ़े । इसमें लिखा हआ है — Powers to investigate into the affairs of a company in Liquidation.

श्रीर कल आप जब यहां नहीं थे तो एक अजी-बो गरीब तर्क माननीय मंत्री जी ने दे दिया कि जो कम्पनी लिक्षिडेशन में चली गई उसके मजदूरों को भी ड्यूज़ न दिए जायं, यानी लिक्बिडेशन की प्रोसीडिंग्स चल रही हैं श्रीर लिक्बिडेशन में चली गई हों इन दोनों का फर्क माननीय मंत्री जी के नजदीक नहीं है। मैं यह सुन कर हैरात में पड़ा हुआ था, माथा थाम कर बैठा हुआ था कि हम कहां बैठे हैं।

श्री सभापति : ग्रब आप बैठ जाइए।

श्री राजनारायण: मैं श्रापसे यह ग्रर्ज कर रहा हूं कि एक कोर्ट के सामने किसी कम्पनी

का मामला विचाराधीन है, कोर्ट उस पर विचार कर रहा है, मगर यह सरकार कह रही है कि कोर्ट के सामने कम्पनी का मामला जो विचाराधीन है उसको भी सरकार जब चाहे इनवेस्टीगेट करने के लिए कुछ व्यक्तियों को नियक्त कर सकती है। मैं समभता हं कि यही व्यवस्था तानाज्ञाही दिमाग से निकलती है, किसी जनतंत्री, साध बृद्धि की उपज यह धारा हो ही नहीं सकती। यह धारा तो अधिनायक-शाही, बुद्धि की उपज होती है। ग्रगर न्याय-पालिका और कार्यपालिका का अलगाव है तो में यह जानना चाहता हं कि क्या विषेयक की यह धारा न्यायपालिका और कार्यपालिका का अलगाव करती है ? यह न्यायपालिका पर कार्यपालिका को हाबी कराती है। इसके पहले. श्रीमन्, जब ग्राप यहां थे बराबर सरकार की श्रीर से यह बात कही गई कि न्यायपालिका को राजनीति में हस्तक्षेप नहीं करना चाहिए. न्यायपालिका को सरकारी, कामों में हस्तक्षीप नहीं करना चाहिए, मगर मैं यह देख रहा है कि प्रत्यक्ष रूप में यह सरकार न्यायपालिका के कामों में शृद्धतः वडे पैमाने पर हस्तेक्षीप करने का ग्रधिकार इस विधेयक की इस धारा के जरिये लेने जा रही है। इसलिए एक जनतँत्रीय व्यवस्था में यकीन करने वाले के नाते मैं इसका घोर विरोध करतां हूं। मुझे खुशी है कि एक कम्युनिस्ट मैंम्बर ने, जो स्वतः ग्रधिनायवःशाही व्यवस्था में यकीन करता है, इसका विरोध किया।

THE MINISTER OF INDUSTRIAL DEVELOPMEMT/ आरोभिक विकास मंत्री (SHRI MOINUL HAQUE CHOUDHURY): Sir, before 1 (ake up this amendment specifically, I would like to clarify that I appeciate the deep concern that some of the hon. Members had expressed yesle rday and may be expressing to-day about safeguarding the basic interests of labour. I am compeletly one with them in wishing to ensure (hat these basic interest of labour

are fully safeguarded. I may say here, at the risk of being repstitive, that it is primarily with a view to safeguarding the interest of labour that the present legislation has been been brought before the House. I may legitimately claim that the interest of the Government is to preserve rather than destroy labour. If this is demolition, then it is a demolition legislated by half the States of India by popular ministries of different political persuasions, Such laws are there in the statute book of some of the States for nearly 10 years. Howevar, I would like to assure the House that th* Government will not normally make use of the powers proposed to be taken under section 18FB 1 (a), and that even when it becomes absolutely necessary to do so, they will exercise the most careful scurting before using these powers. They will in such an eventuality make use of theso powers to the least possible extent and for the shortest period of time that may be absolutely essential. Government's love and solicitude for the labour, I may assure the House, is no less than anybody else's. I would like further to assure the hon. Members that if in actual working it is found that there is going to be any genuine hardship being caused to the workers as a result of this provision, Government will not hesitate to come before Parliament to amend the offending provision to mitigate the hardship as much as possible under the circumstances.

I would now take up the amendment of Shri Kalyan Roy. If this amendment is accepted, then the position will be that when the affairs of a company under liquidation are before the court, then we may be able to take over that company without seeking the permission of the court and without making any investigation into the affairs of that undertaking. Now there are certain difficulties in this. Shri Rajnarain has gone to the extreme extent in this. He said that such a take-over of a company would be tantamount to interference with court. Now, the normal practice is that one should not interfere with the working of the court or with the ways of law. That is why when the affairs of a company are before the court or the court is siezed of the matter under liquidation proceedings, we have to provide for taking the permission of the court. But I am quite aware of the faet that

there may be cases where the court may not agree to such permission being given. Therefore, in sub-clause (2) it has been provided:

"Where an application is made by the Central Government under sub-section (1) the High Court, notwithstanding anvthing contained in the Ompanies Act, 1956, or in any o'her law for the time being in force, grant the permission prayed for."

Therefore, the court shall have to give permission. The court cannot refuse permission. That has been provided for. Therefore, the apprehension of Shri Kalyan Roy that in some cases the court would not grant permission is not justified.

SHRI KALYAN ROY: In the case of the Saksaria Mills, the Prime Minister gave an assurance. After that they went to tho High Court, and ihe matter is delayed for two years.

SHRI MOINUL HAQUE CHOUDHURY : That is why such a provision is necessary to enable the Government to interference in such cases so that even if somebody has gone to the court mala fide, we can interfere in such cases,

SHRI KALYAN ROY: But the investigation will take two to three years.

MR. CHAIRMAN: Mr. Kalyan Roy, you have had your say thrice.

SHRI KALYAN ROY: Sir, the unemployed workers are squatting in my House.

SHRI MOINUL HAQUE CHOUDHURY: Regarding the apprehension that in such cases investigation would mean delay, I can assure the House that in the past also we had not delayed in investigation, for a long time in any particular case, and investigation had been quite speedy. My friend is only obsessed with the case of Saksaria Mills. But there will be IOI cases. The very fact that the campany is in liquidation calls for an investigation. Whether it is viable, whether it is possible to run that company, all these factors will have to be looked into. And therefore, an investigation is called for.

MR. CHAIRMAN: The question is;

"That al page 2, for lines 25 to 39 ihe following be substituted, namely:—

"15A. Where a company, owning an industrial undertaking, il beng wound up by or under the »upervision of the High Court, and the business of such company is not being continued, the Central Government may take over the industrial undertaking without any investigation."

The House divided. MR.

CHAIRMAN: Ayes—19; Noes—70.

AYES-19

Ahmad Dr. Z. A. Anandan, Shri T. V. Basu, Shri Chitta Bhadram, Shri M. V. Bhagwat Dayal, Shri Chandrashekharan, Shri K. Chatterjee, Shri A. P. Choudhury, Shri Suhrid Mullick Ghosh, Shri Niren Gowda, Shri U. K. Lakshmana Gupta, Shri Bhupesh Menon, Shri Balachandra Murahari, Shri Godey Rajnarain, Shri Rao, Shri Katragadda Srinivas Roy, Shri Kalyan Roy, Shri Mcnoranjan Sanyal, Shri Sasankasekhar Shaht, Shri Nageshwar Prasad

NOES-70

Abdul Samad, Shri A. K. A. Ansari, Shri Hayatulla Appan, Shri G. A. Baharul Islam, Shri Bhatt, Shri Nand Kishore Bobdey. Shri S. B. Chattopadhyaya, Dr. Debiprasad Das, Shri Balram Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Gautam, Shri Mohan Lal Gujral, Shri I. K. Hathi, Shri Juiiukhlal

Jairamdas Daulatram, Shri Kalyan Chand, Shri Khemparaj, Shri B. T. Kesri, Shri Sitaram Khaitan, Shri R. p. Khan, Shri Akbar Ali Koya, Shri B.V. Abdulla Krishankant, Shri Kulkarni, Shri A. G. Mangladevi Talwar, Dr. (Mrs.) Mani, Shri A. D, Maragatham Chandrasekhar, Shrimati Mehta, Shri Om Mishra, Shri L. N. Mohamod Usman, Shri Mohideen, Shri S. A. Khaia Mukherjee, Shri Pranab Kumar Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nandini Satpath, Shrimati Narayan, Shri M. D. Narayanappa. Shri Sanda Neki Ram, Shri Panjhazari, Sardar Raghbir Singh Purabi Mukhopadhyay, Shrimati Puri, Shri Dev Datt Raju, Shri V. B. Ramaswamy, Shri K. S. Ramiah, Dr. K. Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri .J C. Nagi Roshan Lal, Shri Salig Ram, Dr. Samuel, Shri M. H. Sangma, Shri E. M. Savnekar, Shri B. S. Sen. Dr. Triguna Sherkhan, Shri Singh, Shri Bhupinder Singh. Shri Bindeshwari Pd.

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri Sultan

Singh, Shri Triloki

Sisodia, Shri Swaisingh

Sivaprakasam, Shri S.

Singh, Shri Sinam Krishnamohan

Sinha, Shri Awadheshwar Prasad

Sushila Mansukhalal Desai, Misi Tiwary, Pt. Bhawaniprasad Untoo. Shri Gulab Nabi Veuigalla Satyanar^yana, Shri

Viilalan, Shri Thillai Vimal, Punjab Deshmukh, Shrimati Yajee, Shri Sheel Bhadra

The Motion was Negatived.

MR. CHAIRMAN: The question is;

"That clause 3 stand part of the Bill."

The motion was adopted Clause 3 was added to the Bill. Clause 4 was added to the Bill.

Clause 5—(Amendment of Section 18)

MR. CHAIRMAN: There are two amendments, Nos. 2 and 3, by Shri Kalyan Roy and Shri Bhupesh Gupta. Are they moving them?

SHRI KALYAN ROY: Sir, I move:

-'That at page 3, lines 32 fo 34 be deleted".

SHRI BHUPESH GUPTA (WEST BENGAL): Sir, I move:

"That at page 3, after line 47, the following be inserted, namely:

"The Government shall not issue any licence for the installation or expansion, including expansion in production, to any industrial undertaking whose sponsors, promoters and 1 or directors have been served with show cause notice for violation of any provision of this Act in respect of any industry under their control."

The questions were proposed.

SHRI KALYAN ROY: I think the Industries Minister is aware that serious crisis has developed in West Bengal and other places. I can cite the examples of two concerns. One is Sen Raleigh. This was most illegally closed down. It has got only Rs. 1,50,00,000 or Rs. 1,30,00,000 of paid up capital. It took loan from the Government and Refugee Rehabilitation Ministry to tho tune of Rs. 3,30,00,000. Again it is coming up for further loan. When the Bill is being

passed for taking over that concern, they are again thinking of going to the court. Central Cotton Mills, Howrah, belonging to Goenkas, is the other example. We are pressing for its take over. Now they are also thinking of going to the High Court. Unless this particular clause in the Bill is eliminated, I am afraid that Shri Moinul Haque Choudhury, with all his sincerity will not be able to take over these concerns. If you give them the right to go to Courts and if the matter is left for investigation, neither. Sen Raleigh nor Central Cotton Mill will be taken over. Same thing will apply to other mdustnes. Sen Raleigh people think that they can persuade Shri Moinul Haque Choudhury to give more loans.1, therefore, request that this particular clause in the Bill should be removed. Otherwise, this very serious criticism will be there particularly in this period.

SHRI BHUPESH GUPTA: My amendment is intended to serve the purposes of the Bill. The law, as it stands, does not provide [or certain protection against fraud, swindling and violation of law. In this connection, 1 invite your attention to Short Notice Question No. 2 in the Rajya Sabha on 9th August this year where the question of Mohan Breweries came up for consideration. There is a provision in the Industries (Development and Regulation) act which says:

"No owner of an industrial undertaking other than the Central Government shall effect any substantial expansion of an indusirial undertaking which has been registered".

"If any person contravenes or attempts to contravene or abets the contravention of this Section, he shall be punishable with imprisonment which may extend to six months or wiih fine which may extend to Rs. 5,000 or with both and in the case of a continuing contravention with additional fine which may extend to Rs. 500 for every day during which the contravention continues after the conviction for the first contravention.'

Sir, this is the present provision in the hw. Now, what happens? When the contravention takes place, when a particular undertaking contravenes this provision and

[Shri Bhupesh Gupta]

comes within the mischief of this law, it is liable to be punished. But, Sr, what do they do? They start another company in order to get licences and so on. Sir, now the question relates to M/s Mohan Meakin Breweries. When M/s Mohan-Meakin

Breweries had contravened the law, Mr. Choudhury was good enough to admit in the House, "Yes, they have contravened the law." And, a show-cause notice wa*

pending against them and no action was taken against them for reasons best known to them. In fact, the licence was not given to that concern. The ihow-cause notice was pending although the Government, for reasons known to them, did not take any penal action against Mr. V.R. Mohan or the owners of the company.

Then, Sir, it was asked whether any recommendation from Shri Bahuguna reached them in favour of Shri V. R. Mohan. Mr. Moinul Haque Choudhury admitted "Yes, there was a recommendation. But it had nothing to do with M/s Mohan-Meakin Breweries." Sir, this is what he said. But, one thing he did not say and that is very significant. That is why I want protection in such a situation. What happened. Sir? When M/s Mohan-Meakin Breweries or Mr. V.A. Mohan did not succeed in persuading the Ministry to give them the licence, he started another concern, "Mohan Gold Water", in Lucknow and then, this "Mohan Gold Water" applied for the licence for production and that licence was given and, Sir, in that context, Shri Bahuguna'* recommendation played part. Now, it was made to appear as if it was a separate concern and it had nothing to do with M/s Mohan-Meakin Breweries, Now, Sir, I invite your attention to the speech of the Managing Director, Padma Bhushan Lt. Col. Mohan, which has been published in the "patriot" of December 4.1971. In the speech-it is to the shareholders-he has said, "M/s Mohan Gold Water Breweries, Lucknow, is a public limited company under Section 43A of the Companies Act and has ceased to be a subsidiary of your Company" Therefore, Sir, Mr. V.R. Mohan now admisthat M/s Mohan Gold Water was the sub. sidiary of M/s Mohan-Meakin Breweries. Now, fhe licence was given to the subsidiary, because the subsidiary has been set up in Lucknow with a view to circumventing the law and gettiug the licence when a showcause notice was pending against M/s Mohan-Meakin Breweries. The Minister on that day should have placed here everything. You can see his reply: "Yes. Not only have they violated tht law, but they have started a subsidiary." They started it in order to circumvent the law and get the licence for production of something, which of you may use, under the new licence. Sir, it is a fraud on the Industries (Development and Regulation) Act. First, Sir, the law was violated and, secondly, in order to circumvent the law, they applied for a licence to start another subsidiary and, after getting the licence and starting production, Mr. V. R. Mohan tells his shareholders, "This has ceased to be a subsidiary". Now, it is admitted. It was a subsidiary at that time. That is why my amendment is there, Sir, It says:

"That the Government shall not issue any licence for the installation or expansion, including expansion in production, to any industrial undertaking whose sponsors, promoters and/or directors have been served with show-cause notice for violation of any provision of this Act in respect of any industry under their control."

This should be absolutely made mandatory. Otherwise, they can always start, because they have got plenty of money. You can see, Mr. V.R, Mohan has so much money and he is publishing a one-page advertisement to please somebody or to get something from somebody and I do not know how much money he would have spent during the last few days for the advertisements he has given in the newspapers in order to show himself up. He has got so much money and he is boasting that he pays Income-Tax to the tune of one lakh rupees per day. And he is saying that he can buy many officers and even Ministers in New Delhi. Now, here in this particular case 1 do not know which Minister he bought, which officer he bought. I have no doubt in my mind that this Mohan Gold Water was given a licence knowingly by the officers of the Ministery and the Minister, whosoever was there, knowingly that it was a subsidiary of Mohan Meakin Breweries Ltd., and that it has been set up to extract the licence when a show-cause

notice was pending. Thsrefore, it was a fraud on the law, it was a fraud on the public and it was the worst type of corruption which the Government supported by issuing a licence in favour of Mohan Gold Water.

I would like to know whether any inquiry has been conducted into the circumstances in which this company was started, how an application camo, who dealt with that application and how the licence was lanctioned, who suppressed that information, how many officers were connected with Lt. Col. V.R. Mohan..

MR. CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: I say that this is a very serious amendment. I gave a compete illustration because it will explain to you that in many parts of the country such things are happening. It is not an individual case. Otherwise I would not have insisted on this amendment...

MR. CHAIRMAN: No explanation is necessary.

SHRI BHUPESH GUPTA: It is happening all over 'the country. It is done with the collusion of the Ministry; it is done with the collusion of the Government

MR. CHAIRMAN; Sit down now.

SHRI BHUPESH GUPTA: I want to know : Why there was no investigation made I Why there is no CBI investigation? I demand that an investigation be ordered on the basis of the disclosure made in this House on the 9th of August and on the basis of the speech made by Mr. V.R. Mohan to the shareholders of Mohan Meakin Breweries Ltd. Why no action has been taken against these people? Who allowed this fraud and who persuaded the Minister to sign an order in favour of giving a licence to.

MR. CHAIRMAN: You have finished, Mr. Bhupesh Gupta. Please sit down.

SHRI BHUPESH GUPTA: it is a very serious matter. Sir, I am not going to speak

on many amendments. I have given many amendments...

MR. CHAIRMAN: Please sit down now.

SHRI BHUPESH GUPTA: Will the hon. Minister look into this ? I am not saying anything against Mr. Moinul Haque Choudhury; he did nol happen to be there at that time. Therefore, he should not take it personally.

MR. CHAIRMAN: You have finished. You are repeating yourself.

SHRI BHUPESH GUPTA: I hope an investigation shall be conducted and the oflficen found responsible shall be punished on account of this collusion that took place.

SHRI GODEY MURAHARI (Uttar Pradesh); 1 would like to say a word about it. Several times there have been assurances made on the floor of the House regarding licences. We were told that non-of these big business houses would be given fresh licences for expansion or for extra capacity. But it is a clear case because Mohan Meakin Breweries is owned by a very powerful individual. 1 know Mr. V.R. Mohan wields a lot of influence in this country. And it is a shame that when we talk, on the one hand, of socialism and bringing down big people and levelling of incomes, people like him are allowed to grow. And they grow on brewing and serving the people with liquor. I would like to know why the Government has not taken a serious view of this particular instance where it has been made clear by Mr. V.R. Mohan himself that this particular company. Mohan Gold Water, was a subsidiary till yesterday and just to extract a licence they converted it into a public limited concern. I would like to know* from the Government what their explanation is.

MR. CHAIRMAN: Mr. Choudhury

SHRI N1REN GHOSH (West Bengal): I lend my whole-hearted support to Shri Bhupesh Gupta's amendment.

MR. CHAIRMAN: On every amendment. I cannot allow a debute like this. In

[Mr. Chairman] this way, how can we finish?

{Interruptions}

SHRI GODEY MURAHARI : There have been a number of assurances in this House. . .

MR. CHAIRMAN: Please sit down.

(Interruptions)

SHRI MOINUL HAQUE CHOUDHURY: The House has already rejected he amendment of Shri Kalyaa Roy—Amendment No. 1. This cannot be accepted. . . (Interruptions) I am not. here to answer in individual cases. I am here concerned with the Bill. When these individual cases will come, I will certainly enlighten the House.

I am saying, Sir, that since Amendment No. 1 has been rejected by tlie House which related to section 15 A, now if Amendment No. 2 is accepted with regard to section 18 AA, the position will be infructuous and, therefore, it cannot be accepted. I have already given my reasoni as to why Amendment No. 1 could not be accepted. For the same reasons, Amendment No. 2 cannot be accepted.

Coming to Amendment No. 3, you will find that this Amendment is not at all relevant to the clause to which this amendment has been sought. This section 18 AA relates to the pewer to take over industrial undertakings without investigation under certain circumstances. That is the provision. Amendment No. 3 is not relevant to this section. There are seperate provisions in the Act itself which deal with the penalty clauses, namely these sections are 24 and 24 A. So, my first submission is that this amendment has no place here. Secondly, coming to the merit of this amendment, merely because certain thing! were done by one concern. Shri Bhupesh Gupta wants that some other concerns should be punished.

SHRI A. P. CHATTERJEE (West Bengal): This is being done in regard to all concerns. 1 can quote scores of instances.

SHRI MOINUL HAQUE CHOUDHURY : This will not only be harsh but

it will be against the principles of natural justice.

SHRI A. P. CHATTERJEE : Principles of natural justice, my (joodness. . .

SHRI BHUPESH GUPTA : Sir, what is he saying . .

MR. CHAIRMAN : Mr. Bhupesh Gupta, you are unnecessarily obstructing.

SHRI A. P. CHATTERJEE: Sir on a point of order. I do not understand, when a Statute is being discussed and an amendment has been placed and the amendment is with regard to the legislation by the House in regard to certain provisions to be applied to certain industrial underlakings, whether the Minister is in order in saying that the amendment will not be accepted on the grounds of natural justice. I have not heard such absurd words. You put him in order. Legislation is a question of legislation. How can a principle of natural justice apply to this?

MR. CHAIRMAN: No point of order.

SHRI MOINUL HAQUE CHOU DHURY: Sir, I am deeply obliged to Shri Bhupesh Gupta when he said that I have personally nothing to do with Shri Mohan or his licences. I can only tell him that with regard to the large houses about which the Dutt Committee made a recommenda tion---- that Committee made a remark that they had violated the industrial licences by illegal expansion their cases had been sent to the Sarkar Commission and the Sarkar Commission is in cognizance of these cases and this is one of such cases.

SHRI NIREN GHOSH : Nobody knows about the Sarkar Commission.

MR. CHAIRMAN: Mr. Niren Ghosh, why are you interrupting?

SHRI MOINUL HAQUE CHOUDHURY: So far as the Government is concerned, the Government has not been soft. Further I must also clarify . . .

SHRI A. G. KULKARNI (Maharastra): Sarkar Commission was appointed on the basis of the Hazare Commission report. . .

MR. CHAIRMAN: Mr. Kulkarni, I have to deal with the obstructions this side and now you are getting up.

SHRI A.G. KULKARNI: Sir, I would like to submit to you that the sakar Commission was appointed on the basis of the Hazare Commission's Report and not on the Mohan Breweries

SHRI MOINUL HAQUE CHOUDHURY: Sir, I was telling that the Dutt Committee is the Committee which referred to these cases of illegal expansions. These cages had been misleading the House.

1 would also like to clarify the position of my predecessors. They had stated before the Parliament that with regard to the undertakings which had gone for illegal expansion, they would not be shown any favour. The Government has not deviated from it. I therefore do not lik* to accept these amendments.

MR. CHAIRMAN: The question is:

2. "That at page 3, lines 32 to 34 be deleted."

The motion was negatived.

MR. CHAIRMAN: The question i»:

3. "That at page 3, after line 47, the following be inserted, namely:

"The Government shall not isiue any licence for the installation or expansion. including expansion in production to any industrial undertaking whose sponsors, promoters and/or directors have been served with show-cause notice for violation of any revision of this Act in respect of any industry under their control.'

The House divided.

MR. CHAIRMAN: Ayes—25; Noes—85

AYES 25

Ahmad, Dr. Z. A. Anandan, Shri T.V,

Appan, Shri GA. Basu, Shri Chitta Bhadram, Shri M Chandrasekharan, Shri K. Chatterjee, Shri A. P. Choudhury, Shri Suhrid Mullick Deo, shri Bira Kesari Ganguli, Shri Salil Kumar Ghosh, Shri Niren Gupta, Shri Bhupesh Mandal, Shri B. N. Menon, Shri Bahchandra Menon, Shri K. P. Subramania Murahari, Shri Godey Prasad, Shri Bhola Rajnarain, shri Rao, Shri, Kalragadda Srinivas Roy, Shri Kalyan Roy, Shri Monoranjan Sanya!, Shri Sasankasekhar Shahi Shri Nageshwar Prasad Sivaprakasam, Shri S. Villalan, Shri Thillai

NOES-85

Abdul Samad, Shri A. K. A. Ahmad, Shri Syed Amla, Shri Tirath Ram Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Arya, Shri Kumbha Ram Baharul Islam, Shri Bhatt, shri Nand Kishore Bobdev, Shri s. B. Chaudhari, shri N. P. Das, Shri Balram Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithai Gautam, Shri Mohan Lal Guiral, Shri I. K. Hathi, Shri Jaisukhlal Jairamdas, Daulairam, Shri Kalyan Chand. Shri Kemparaj, Shri B. T. Kesri, Shri Sitaram Khaitan, Shri R. P. Khan, Shri Akbar Ali Khan, Prof. Rasheeduddin (Nominated) Koya, Shri B. V. Abdulla Krishan Kant, Shri Kulkarni, Shri A. G. Madani, Shri M. Asad Mangladevi Talwar, Dr. (Mrs.) Maragatham Chandrasekhar, Shrimati

Mehta, Shri Om

Mirdha, Shri Ram Niwas

Mishra, Shri L. N.

Mohamod Usman, Shri

Mohideen, Shri S. A. Khaja

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T.

Nandini Satpathy, Shrimati

Narayan, Shri M. D.

Narayanappa, Shri Sanda

Narayaai Devi Manaklal Varma, Shrimati

Neki Ram, Shri

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri P.S.

Poddar, Shri R. K.

Pratibha Singh, Shrimati

Purabi Mukhopadhyay, Shrimati

Puri, Shri Dev Dutt

Puttappa, Shri Patil

Raju, Shri V. B.

Ramaswamy, Shri K, S.

Ramiah, Dr. K.

Reddy, Shri K. V. Raghunatha

Reddy, Shri M. Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J. C. Nagi

Roshan Lal, Shri

Salig Ram, Dr.

Samuel, Shri M.H.

Sangma, Shri E.M.

Srojini Krishmirao Babar, Dr. Kumari

Savnekar, Shri B. S.

Sen. Dr. Triguna

Sherkhan, Shri

Shukla, Shri Chakrapani

Singh, Shri Bhupinder

Singh, Shri Bindeshwari Pd.

Singh, Shri Dalpat

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri Sinam Krishnimohan

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Siiodia, Shri Swaisingh

Sukhdev Prasad, Shri

Sushila Mansukhalal Desai, Miss

Tiwary, Pt. Bhawaniprasad

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri

Vimal Punjab Deshmukh. Shrimati

Yadav, Shri Shyam Lal

Yajee, Shri Sheel Bhadra

The motion wets negated.

MR. CHAIRMAN: The question is:

"That clause 5 stand part of the Bill."

The motion wa adopted:

Clause 5 was added to the Bill.

Clause 6 Insertion of new Chapters IIIAA, IIIAB and IIIAC.

SHRI KALYAN ROY: I move:

4. "That page 4, lines 7-8, the words 'in relation to which an investigation has made under section' 15A be deleted."

I also move:

- 12. "That at page 7, line 24, the words "which is not being wound up by the High Court" be deleted.
- 13. That at page 7, lin* 34, the words "which is being wound up by the High Court" be deleted.
- 14. "That at page 8, lines 1 to 3 be deleted."

SHRI CHITTA BASU (West Bangal); Sir, I beg to move

- 5. "That at page 4, line 12, after the 'words general public' the words or providing employment for the workers of the undertaking, be inserted.
- 6. "That at page 4, lines 38 to 40 be deleted.
- 7. "That at page 5, line 30,/or the words may employ 'such of the former employees' the words 'shall employ all the the former employees'be substituted'
- 9. "That at page 4, lines 33-34 for the words 'shall be deemed to have entered into a fresh contract of service with the company' the words 'shall have the con tinuity of service and be entitled to the conditions of service and work as were existing before the closure' be substituted.
 - 10. "That at page 6:—
 - (i) lines 7 to 12 be deleted.

(ii) linesh 14 and 15, ihe words settle ments, awards, standing orders or other instruments in force' be deleted.

(iii) lines 36 to 40 be deleted.

MR. CHAIRMAN: what about Amendments Nos. 8 and 11, Mr. Arjun Arora?

SHRI ARJUN ARORA (Uttar Pradesh): In view of the as surances given by the Minister this morning I do not move my amendments.

SHRI A. P. CHATTERJEE: Where is the assurance?

(Interruptions)

SHRI K. CHANDRA SEKHARAN (Kerala): Yesterday he did not believe those assurances.

SHRI ARJUN ARORA : Sir, I would like...

MR. CHAIRMAN: You are not moving them and that is an end of the matter.

SHRI ARJUN ARORA: But I must explain my stand. In view of the assuranbes given by the Minister on the floor of the House This morning do not move the amendments.

SOME HON. MEMBERS: What were the assurances?

(Interruptions)

SHRI BHUPESH GUPTA : Sir, I move

15. "That at page 12, line 28, after the word 'creditors' the words 'and the representatives of the workers' be inserted.

Tlie questions were proposed.

SHRI CHITTA BASU: Sir, I speak on my amendments Nos. 5, 6, 7, 9, and 10. I think this is the crucial part of the Bill In the body of the Bill it has been the intention of the Government to run or restart certain closed undertakings and the Government, as the Bill says, can run or restart such closed undertakings only for the

following, nemely, for maintaining or increasing the production, supply or distribution of articles or class of articles, related to the Scheduled industry, needed by the general public. Sir, a» I pointed out yesterday the basic idea of coming forward with this kind of legislation was to provide employment to the workers who have been affected adversely by the arbitrary closure of the factories. But there is no specific mention of this objective that the running or restarting of the undertaking is for the specific purpose of providing employment. Yesterday the Minister took pains to explain this with reference to the provision in article 31 of the Constituiion. I do not think tha; stands in the way because if the employment of the workers is also a matter of public interest, what is the hindrance in mentioning in specific terms in the body of the Bill 1 In the body of the Bill the words 'public interest' have not b.'en mentioned. The words used are 'needed by the general public'. That does not specifically say that the Government can reopen, restart or restructure the company in public interest. If the words 'public interest' had been there I would have agreed with the Minister that providing employment is also covered. As I said the words 'public interest'do not find a place here. Therefore I feel that the basic obejective of the Bill can be fulfilled only if there is a specific mention of providing employment to the workers who were engaged in that closed undertaking.

My second amendment is this. There is a provision that if the Government feels that a particular undertaking can be allowed to be controlled by an au horised person not only for five years but it can be extened further, the extension can be up to ten years. Why should the authorised person be allow ed to control that particular undertaking for such a long period of time ? Therefore what I have sought to do by my amendment is if the Government agrees to allow the. company to remain under the centrol of the authorised person under the provisions of this measure the time limit should not be more than five years and during the course of these five years the Government should take a firm decision whether they would take it over or it should be disposed of otherwise.

M y next Emendment relates to a funda-

[Shri Chitta Basu]

mental right of tha workers, and those workers who were employed in that undertaking, which has been closed, have not been provided with the guarantee of later employment, or reinst itement-in trade union parlance. It has been said in the Bill th it some of the workers may be provided with employment. Sir, he has mentioned in the course of his remarks yesterday that preference would be given to (hem. Sir, under the Industrial Disputes A;t, if any worker is discharged or is retrenched because of the closure of the factory then, later, when the factory is reopened, normally preference is given to the previous workers discharged or retrenched. Therefore, S'r, that convention is already there undir the >rovisioa3 of the Industrial Disputes Act. If the basic intention of the Bill was to provide employment to the workers who have been thrown out of emyloyment, in this case that guarantee has not been given. It has been said in Bill that some of the workers may be employed, some of the workers may not be employed. Even if they are employed, Sir, they are not being guarnteed their formerly existin? rights, conditions of work and conditions of service. This is a wanton attack on the accepted norms of the trade union movement. You cannot have any legislation which adversely affected the interests of the workers. He has mentioned about natural justice. My friend, Mr. A.P, Chatterjeee was saying: What has natural justice to do here? I think he was referring to natural justice not being applicable in the case of Mohan Breweries, a big capitalist, who also violated the law af the land. But in this case the workers, who have been enjoying natural justice by way of protection of their cond^'ums of work and conditions of service aud their rights, are being denied that natural justice. I would say-that Mr. Moinul Haque Choudhry will bear me out — that this has been the convention which has been honoured all these years and now, by a strike of this Bill, it has been the intention of the Governmnt to deny the wvk^rs all these rights, all these already settled norms in the matter of settlement of industrial disputes. So, in my amendment I have suggested that all the former employees shall have continuity of service and be entitled to the conditions of service and were

existing before the closure, because in the body of the Bill it has been said that even the workers, who may be reemployed, shail be deemed to have entered into a fresh contract of service with the company. This is not fair. Their services were dispensed with for no fault of their own and they are not to be blamed for the closure of the factory. The factory was closed because of the mismanagement, because of the wrong policy followed by the Government. Here the mengement is not being punished, but the workers are being punished. This is atrocious, this is pornxious, and no worker should accept il, Therefore, I feel that the Government, even at this stage, should reconsider this Bill if the Government feels that they are to fulfil or implement the massive m.indite that they have received as the people give them the mandate not to victimise the wJrkers, nor to adversely affect the condi-, tions of service or conditions of work of the employees. I tell my trade union friends sitting there that that was not the massive mandate. The people's massive mandate was given for the removal of poverty, there are thir Bill is atrocious

Then my next amendment comes which is all the more important. In this Bill a power has been asked for to suspend the operation of the Minimum Wages Act, to suspend the operation of th? Industrial Disputes Act and to suspend the operation of the Employment Standing Orders Act. I do not like to take much of your time. This has been thoroughly discussed yesterday and this has been fully exposed by my able friend, Mr. Ariun Arora, who claims that he is a servant of the working class and says he will continue to remain a servant of the working class as long as he lives. In this Bill and in this provision they want to tuspend the operation of these three Acts. I think, Sir. this is another wanton attack. Therefore I have said that this particular provision should be deleted, this sub-clause (a) of Clause 18FB.

There is another provision in this Bill and it says that the agreements, settlements, awards and standing orders shall remain suspended. There might have been any award of the court or any tribunal . . . Or any adjudication. The Bill seeks to abrogate all those settlements, to abrogate

all those awards of the Tribunals. T have never conceived of tuch an obnoxious and Draconian Bill, which has been imposed upon the working-class of our country. It has to ba condemned. It is anti-working-class. Ii is anti-people. It is 'anli' to the basic policies which the Government claims to Therefore, I do not know why the follow. Government still persists in this amendment. I suggested another consequential words namely the amendment. "settlements, awards, standing orders or i other instruments in force" should be deleted. I once more appeal to the Government. It is not merely an assurance which might have been communicated to or channelled through Mr. Arjun Arora or some of our Congressmen I think that assurance has got no there. meaning. When we are discussing a legislation, the assurance should be a part of j the legislation. No assurance given on the | floor of Parliament becomes a part of law. j Indeed these assurances are not part of law. j We are with the law of the I country. concerned We are concerned with the fate of the workers. We are concerned | about the rights of the workers which they enjoy. is denying their rights and Government depriving the working-class of their rights Therefore, we are fighting for it here and we shall be fighting outside alfo.

SHRI BHUPESH GUPTA: I do not wish to say much. Much of what I was going to say has been said by Mr. Chitta Basu, but I would be failing in my duty if I do not lodge my strong pro'est against the manner in which the workers' rights have been attacked in the Bill, which has nothing to do that way with industrial relations. Whatever protection the workers have is to be taken away. This Bill, especially this particular clause, has been drafted, I believe, on the orders of the employers. That is the trouble with our Ministry of Industrial Development. Is it the Ministry of Development of Employers and looking after the interests of the employerclass and the capitalist class? After all this talk of socialism, progress and radicalism one would have expected at least in this measure that some respect would be shown to the rights of the working people and the agreements arrived at between the employer and the working people and certain other obligations incurred by ihe employers in relation to

their workers. This is why I say that it is absolutely wrong. They have taken the right to discharge any employee and not to re-employ him. Our amendment says that all the former enployees shall beemployeed. Why should not the Government, in such matters, really set an example as a model employer, instead of trying to provoke other employers to follow their line in retrenching workers, in throwing them out of employment and in taking away their rights and whatever they have got under certain agreements and so on ? I do not wish to say any thing more except that I would ask Mr. Moinul Haque Choudhury to kindly listen to me. He is our new friend here in this House, but he is too much surrounded by officials who have connections with big business. Somehow or other we get reports from other sources also that the influence of big business is too much on this particular Ministry. It is a very important Ministry for all the monopolists and so on. He is surrounded by them.

MR. CHAIRMAN : You have said it. [12 NOOM

SHRI BHUPESH GUPTA: You are convinced. One word from you would do. Why do you not say that it is correct? I need not say any thing more. This is all that T wish to say. I would ask Parliament to be vigilant about the Ministry of Industrial Development. The Monopollies and Restrictive Trade Practices Act is nullified by the machinations of this Bill. The laws are made fun of by these people. Laws are circumvented. Now they wint powers to be given under an Act so thi they can retrench the workers and prosecute them. This clause is absolutely pro-capitalist, pro-monopolist and smacks of corruption and collusion behind it, if I may say so. I cannot think of such a clause being kept in a Bill of this kind. Had it pot been for the fnct^ that some people have been honest, I do not know how materially or otherwise these people have been influenced by the monopolists who ate responsible for drafting this Bi'l and bringing it before us. Therefore, I request the hon'ble Minister even at this late hour to withdraw this provision and accept our

श्री सभापति : राजनारायण जी, संक्षेप में ही बोलिएमा । श्री राजनारायएा : हम से भी ज्यादा संक्षिप्त कोई बोल रहाहै श्राज कल क्या? श्राप तो पहले बोल देते हैं तो हमारा मन करता है कि अपना भाषण हम लम्बा कर दें।

मैं इस प्रस्ताव का समर्थन करने के लिए खड़ा हुआ हूं और मैं समक्ता हूं कि जिस को तिनक भी मजदूरों के वीच में काम करने का अवसर प्राप्त हुआ होगा और जो तिनक भी राजनीति में काम करता है वह सभी लोग इस प्रस्ताव के समर्थन में खड़े होंगे। मुझे कल बड़ी प्रसन्ता थीं जब श्री अर्जुत झरोड़ा ने यहां पर यह कहा था कि मैं अर्जुत झरोड़ा ने यहां पर उसी तरह से खड़ा हूं जैसे मैंने अपने को श्री गिरि के लिये खड़ा किया था। उनको आस्वास्त श्री गिरि के समय में भी मिल गया था। तो श्रीमन्, इस समय अब मैं यह देख रहा हूं कि बेचारे अर्जुन चले गये और अपना धनुष वाण रख दिये...

श्री सभापति : भ्रव भ्राप बैठ जाइये या फिर जल्दी खत्म कीजिए ।

श्री राजनारायण: तो मैं यह जानना चाहता हूं कि श्राखिर सरकार ने आज की जो परस्पर विरोधी व्यवस्था है जिस में एक तरफ मजदूर है और एक तरफ मालिक है और उन में श्राप देखते हैं कि मालिक कोशिश कर रहा है कि वह मजदूर को कम से कम मजदूरी दे और कम से कम आराम दे और कम से कम बैठकी दे और कम से कम से कम सहिल-यतें दे ग्रीर दूसरी तरफ मजदूर चाहता है कि ज्यादा से ज्यादा हम लें, तो यह लड़ाई बराबर चल रही है ...

एक माननीय सदस्यः और कम से कम काम करें।

श्री राजनारायण : काम नहीं करते हैं तो

उत्पादन कैसे हो रहा है। काम न करने की बात न मजदूर सोचता है और न मजदूरों की युनियन और स्टैडिंग छार्डर इसी लिए बनाया जाता है जिस में मजदूर ग्रीर मालिक के संबंध वर्णित रहते हैं, मगर सरकार कहती है कि अब कोई स्टैडिंग आर्डर नहीं रहेगा । सरकार कहती है कि अब मिनिमम वेजेज ऐक्ट लाग् नहीं रहेगा, सरकार कहती है कि अब इंडस्टि-यल डिस्प्युट्स ऐक्ट लागू नहीं रहेगा। मैं जानना चाहता हं कि यह कौन सी सरकार का कर्तव्य है ? क्या यह सचमच बास्तविक समाज-वादी सरकार का कर्तव्य है ? कोई सरकार जो समाजवाद का नाम ले, जिस को समाजवाद की गंध भी लगी हो क्या वह सरकार इस इंग का कानून बना सकती है जो पूर्णरूपेण मजदूरों का गला काटता हो छौर जो पूर्णरूपेण जिस के हाथ में मिलकयत आये उस के हाथ को संरक्षण देता हो, मैं चाहता था कि इस पर श्री जयसुखलाल हाथी जी बोलते नयों कि वह भी श्रम मंत्री रह चुके हैं। वह जानते हैं कि मजदूरों की क्या दिक्कतें हैं, उनकी क्या परेशानियां हैं। वह बहुत दिनों तक श्रम मंत्री रहे। ग्रगर लाडिलकर जी नहीं हैं तो वह बोलें ग्रौर बतलायें कि जो स्रधिकार यह सरकार अपने हाथ में लेने जा रही है वह मजदूर-हित-विरोधी हैं या नहीं और श्रमिक-हित-विरोधी कब हैं जब कि सरकार उन को अपने हाथ में ले ले। सरकार कहती है कि हम आदर्श मालिक बनना चाहते हैं। श्रादंश मालिक बनने का सरकार दावा करती है और सरकार मजदूरों का यह हक छीने ले रही है। ऐसी स्थिति में मैं चाहता हं और मैं सदन के सम्मानित सदस्यों से जो कि अपने को समाज-वादी कहने का दावा करते हैं, कहना चाहता हं कि वे जरा समाजवादी झाचरण भी कुछ दिख-लायें और इस विघेयक के इस अंश को कम से कम हरगिज भी इस सदन से पास न होने दें। आपके द्वारा सदन के सम्मानित सदस्यों से मेरी यही कर बद्ध प्रार्थना है कि वह अपनी सद्बृद्धि

का प्रयोग करें ग्रौर सरकार के इस विधेयक के इस ग्रंश को हरगिज हरगिज न पास होने दें चाहे जो भी उन को श्री ग्रोम् मेहता की व्हिपिंग हो या किसी और की पार्टी की या दल की व्हिपिंग हो या कोई आदेश हों, उसको वे इस बारे में न मानें।

33 Industries

SHRI MOINUL HAQUB CHOUDHURY : Mr. Chairman, Sir, no new arguments have been adduced to-day. In fact, they have been repetitive and I had replied to them extensively yesterdy.

श्री राजनारायण : क्या रिप्लाई दिया भाई।

संसदीय कार्य विभाग में राज्य मंत्री (श्री ओम् मेहता) : कल आप ने सुना नहीं।

श्री राजनारायण: अब तुम भी बोलने लगे।

थी सभापति : उन्हें खत्म कर दो।

SHRI MOINUL HAQUE CHOUDHURY : Sir, Shri Chitta Basu spoke of the specific purpose of employment. I would refer him to the various submissions I made yesterday. The provisions of article 31A of the Constitution are one of the several arguments I had made. It was not the only argument. I do not want to take the time of the House by repeating the

Regarding the limitation of time, we can only take over a concern for a limited period under the Constitution. We cannot take it over for an unlimited period. Since the main Act provides for 15 years, here also we have provided for a maximum period of 15 years. Again this is only an enabling provision and it does not mean that one would keep it for 15 years. One can dispense with it much earlier than that. But that is the maximum period that is provided for.

Coming to the provisions of clause 18FB (1) (a) and (b), 1 would once again reiterate that the House should make a distinction between an industry run normally, an industry which is healthy and an industry which

is sick. This is a relief undertaking Act. Where there are thousands of people unemployed for months together, years together, with no hope of getting employment, the Government is forward with certain undertaking. Now, in the relief undertaking my friends in their eagerness want that everything should be provided for.

SHRI CHITTA BASU: It il a question of rights.

श्री राजनारायण : श्रीमन, एक प्वाइंट आफ इंफार्मेशन।

SHRI MOINUL HAQUE CHOU-DHURY: Sir, I never interrupted anybody.

श्री सभापति : आप बहस कर चके हैं।

श्री राजनारायण: मैं प्वाइंट आफ इंफा-र्मेशन पर हं, यह पालियामेंटरी पद्धति है, श्राप मंत्री जी से कहिये कि वह हमें इंफार्मेशन दें। मंत्री जी नई बात उठा रहे हैं। मैं आपके द्वारा मंत्री जी से जानना चाहता हं कि जो ग्रधिकार सरकार अपने हाथ में लेना चाहती है तो क्या यह आज निजी ऊद्योगपतियों को भी सलाह दे रहे हैं कि उद्योगपति भी श्रब यह कहें सरकार से कि वह भी जितने मजदूरों को चाहे रख कर उनको कम भी मजदूरी देकर मिनिमम वेजेज के अनुसार मजदूरी न दे कर के अपना काम चलावें, तो वया सरकार इसके लिये ऐसा आदेश देगी।

श्री सभापति : ग्रब ग्राप बैठ जाइये।

श्री राजनारायसः : जरासुन लीजिये।

श्री सभापति: आपने बहस कर ली, आपको मौका दे दिया और श्रापने फिर शुरू कर दिया ।

श्री राजनारायण : ग्राप तो, श्रीमन्, बिना समझे बोल रहे हैं। मैं भूक्तभोगी हूं।

[श्री राजनःरायए]

ह्याप जानते होंगे कि यहां पर आसनसोल के एक माइन मालिक ने ऐसा ही किया है ।

श्री सभापति : नो, नो, आप वैठिये ।

श्री राजनारायणः श्रीमन् , सुनिये ।

श्री सभापति : नो, नो, आप इंफार्नेशन नहीं मोग रहे हैं, ग्राप बहस कर रहे हैं।

श्री राजनारायरा : यही इंफार्मेंशन मांग रहा हूं कि सरकार क्या जो निजी उद्योगपति हैं उनको भी कहेगी'''

श्री सभापति: ग्राप यह पूछ चुके हैं। आपकी बात हो गई।

श्री राजनारायण: जो निजी उद्योगषित हैं वह ग्रगर चाहें कि जो सहलियत सरकार ले रही है...

श्री सभापति : श्राप वही बात बार बार कह रहे हैं।

श्री राजनारायसा : वही सहलियत निजी उद्योगपितयों को देगी श्रीर वही श्रवैधानिक काम उनसे भी करवायेगी।

श्री **सभापति:** ऋष वैठ जाइये मेहरबानी कर के।

श्री राजनारायण: यह तो तूफाने-बद्त-मीजी चल रही है।

SHRI MOINUL HAQUE CHOUDHURY: Sir, I was saying that the 'Government is a model employer. I am not saying that in the public undertakings we will not administer these Acts. We have not said it. We will certainly apply the Minimum Wages Act, we will certainly apply the Industrial Disputes Act But a distinction should be made in the case of a sick undertaking which is closed or is going to bt closed and the Government undertakes to reconstruct it. Shri Chitta Basu himself gave the number of industries sick in this

country as 2000 yesterday. If at the rate of Rs. 1 crore is to be invested on an average, it requires Rs. 2,000 crores for this country to revive these industries in order to find out employment for a Iakh or so of people. Does he want in the name of labour to ensure everything and thereby make this proposition an impossibility? It is one thing to play to the gallery. We have certainly been voted by the country in a massive way. He asked if we have been voted to fight poverty, to eradicaie unemployment. Yes, certainly, and this is a measure eradicate poverty, to unemployment. There are lakhs of people unemployed. For yean together they are unemployed. We are trying to give succour to these people. The people who want to burden the Government with all the liabilities are indirectly trying not to give succour to the people and thereby to drawn the machinery on its own weight and they are thinking of a revolution by creating chaos. And I will not be a party to it. Nobody should be a party to it...

SHRI A.P. CHATTERJEE; Sir, we are not prepared to listen to a demagogue. Is he a Minister or is he a public orator in a field or a maidan?

SHRI MOINUL HAQUE CHOUDHURY: Sir, it is one thing to play to the gallery...

SHRI AP. CHATTERJEE: We are not prepared to listen to demagogy or rhetoric.

MR. CHAIRMAN: Mr. Chatterjee, please let him reply. He is replying to the points.

SHRI AP. CHATTERJEE: No, Sir, he is saying all kinds of rubbish things. Why should the Chair be in a hurry?

MR. CHAIRMAN : No, the Chair is not in a hurry.

SHRI A. P. CHATTERJEE; Then you must listen to the point of order. I am on a point of order...

SHRI MOINUL HAQUE CHOUDHURY: Sir, it is one thing to play to the gallery...

SHRI A.P. CHATTERJEE: Mr. Chairman, you should ask the Minister to sit down Erst...

SHRI MOINUL HAQUE CHOUDHURY ; Do not behave like that with me.

SHRI A.P. CHATTERJEE: You should sit down first.

SHRI MOINUL HAQUE CHOUDHURY: Sir, the honourable Member should not misbehave with me. He should come to you if he has anything to say...

SHRI A.P. CHATTERJEE: I am on a point of order. You must obey the Chair...

SHRI MONORANJAN ROY (West Bengal): Sir, on a point of order...

MR. CHAIRMAN: Please sit down.

श्री राजनारायसः : मोइनुल हक साहब को इतने तैश में नहीं श्राना चाहिए । वे मिनिस्टर हैं, उनको टेम्पर शो नहीं करना चाहिए ।

श्री सभापति : मेहरवानी करके बैठ जाइएं । मैं उनकी बात सुन रहा हू ।

SHRI MONORANJAN ROY: On a point of order. The Minister is not in order in saying that there is a desire in the Bill itself...

(Interruptions)

MR. CHAIRMAN: No, this is no point of order. I overrule this point of order. Please sit down. I am not allowing you.

SHRI MOINUL HAQUE CHOUDHURY: I pointed out yesterday and also this morning that a large number of State Governments had provided for such relief to undertakings with similar provisions. In these undertakings there are provisions for suspension of the operation of the Acts or for applying the Acts with such adaptations. In this Act also there are provisions for suspension of agreement, settlement i awards etc. When Shri Bhupesh Gupta says

that the Industrial Development Minister of India or his Department has brought this Act before this House ou the dictation of the industrialists, may I ask him under whose dictation Shri Achuta Menon is applying such Act, may I ask under whose dictation Shri Namboodiripad applied such Act and this very provision, in Kerala ? Is he surrounded by the industrialists there ?

SHRI A. P. CHATTERJEE: I am on a point of order, and the Minister must sit down. My point of order is this. The Minister seems to have gone out of hit wits. This Act is being debated on the floor of the House today. It was passed ia the Lok Sabha only two days ago and this Minister has got the intelligence and wits to say thet this Act was being applied by Shri Namboodiripad and Shri Achutha Monon.

MR. CHAIRMAN: What is your point of order 7

SHRI A. P. CHATTERJEE: This is the point of order.

MR. CHAIRMAN ; You are taking the time of the House.

SHRI A. P. CHATTERJEE: I am saying that you should not allow the Minister to go mad here. You must keep the Minister to his reason. He must not be allowed to sav all this nonsense... (*Interruptions*). He is a demagogic Minister.

SHRI BALACHANDRA MENON (Kerala): On a point of order. I want to say tint the Bills passed by the various legislatures are...

MR. CHAIRMAN: This is no point of order.

SHRI BALACHANDRA MENON: Sir, what I want to say is that the comparison made by the Minister is not proper and correct He is not justified in comparing those undertakings...

MR. CHAIRMAN: Please sit do'wn. Let the Minister continued.

SHRI MOINUL HAQUE CHOUDHURY : I will proceed without indulging in the language of some of my hon. friends. I do not want to use unparliamentary language, nor do I want to show to this House that I am not a gentleman. Nor do I believe that tailors can make all men gentlemen. I refute the imputation that this Ministry is surrounded by the monopolists or this Act is for the benefit of the industrialists. I do reiterate once again that this Act is for the benefit of the labour and

SHRI A. P. CHATTERJEE: Question. This is the greatest joke of the season.

those are only enabling provisions.

MR. CHAIRMAN: Why are you standing up every time? Please do not obstruct the proceedings of the House. Please sit down.

- SHRI MoINUL HAQUE CHOUDHURY: These are enabling provisions and as I have said this morning as well as yesterday they will be applied only when they are absolutely necessary after a case study. I stand by my assurance and I repeat it.

MR. CHAIRMAN; I am going to put Amendments Nos. 4, 12,13 and 14 by Shri Kalyan Roy to vote.

SHRI KALYAN ROY": I am going to ask for Division.

MR. CHAIRMAN: Will you allow the business to go on?

SHRI A.P. CHATTERJEE; This is an anti-labour legislation.

श्री सभापति : कुछ काम करने दोगे ।

श्री ए०पी० चटर्जी: यह काम है ? एन्टी लेबर लेजिस्लेशन, क्या यह काम है ?

श्री सभापति : मिस्टर चटर्जी, ग्राप बहत दिनों के बाद आये हैं।

SHRI NIREN GHOSH: 1 would respectfully submit this. Let the Division take.place. We feel seriously abou* this and

let it be on record. You ihould not be in a hurry. After all, it is only a question of a few minutes.

MR. CHAIRMAN: Please let me know, out of these four amendments on which amendment you want a division.

SHRI NIREN GHOSH: On the one relating to deletion.

MR. CHAIRMAN: That comes next, not in these. I am putting them together.

The question is:

4. "That at page 4, lines 7-8, the words'in relation to which an ivestigation has been made under section 15A', be deleted."

The motion was negatived.

MR. CHAIRMAN: The question is:

"That at page 7, line 24, the words 'which is not being wound up by the High Court,' be deleted."

Tfie motion was negatived.

MR. CHARMAN: The question is:

13. "That at page 7, line 34, the words 'which is being would up by the High Court, be deleted."

The motion was negatived.

MR. CHAIRMAN: The question is:

14. "That at page 8, lines 1 to 3 be deleted."

The motion was negatived.

MR. CHAIRMAN: Now I am putting Amendments No. 5, 6, 7, 9 and 10 together to the vote of the House. These are by Shri Chitta Basu.

SHRI CHITTA BASU: All these amendments are of vital nature and I want division on each,

MR. CHAIRMAN: Division on all of them together?

SHRI CHITTA BASU: That I don't mind.

SHRI A.P. CHATTERJEE: That will be against the rules. Sir, either Shri Chitta Basu does not press for a division or he presses for a division on each.

MR. CHAIRMAN: Yes, with the consent of the House we can put all of them together.

SHRI K. CHANDRASEKHARAN : You can put all of them together.

MR. CHAIRMAN: Yes, all of them together...(*Interruptions*). Yes, Mr. Chitta Basu, I am putting them together.

श्री राजनारायसा : तभी होगा जब पहले वियरमैन एलाउ करॅगे।

श्री सभापति : मैंने कर दिया।

श्री राजनारायण : क्या चेयरमैन साहब ने श्राज्ञा प्रदान कर दी कि नियम इस समय स्थागित कर दिया जाय ?

श्री सभापति : जब सारा हाउस कह रहा है...

श्री राजनारायस्म : सारा हाउस बाद में आएगा, पहले तो चेयरमैंन आज्ञा प्रदान करेंगे । पहले मौकों पर श्राप कई बार कह चुके हैं कि हमने आज्ञा नहीं दी है।

श्री सभापति : ग्राप बैठ जाइए।

श्री राजनारायरा : मीठा-मीठा गप, कडुवा-कडुवा थू। जो आज काम हो रहा है

यह बुरा काम हो रहा है, मजदूर-हित-विरोधी काम हो रहा हैं।

श्री महावीर त्यागी (उत्तर प्रदेश):
पुराने कन्वेन्दान के मृताविक ग्रगर सारा हाउस
भी कहता है कि एमेंडमेंट्स पर एक साथ बोट
लो तो वह गलत है। हर एमेंडमेंट पर अलग
ग्रलग बोट हो सकता है। अगर एक मैम्बर भी
एतराज करता है तो उसकी बात माननी
होगी।

श्री राजनारायरा: यह गलत परिपाटी डाली जा रही है ।

श्री महाबीर त्यागी: ग्रगर एक मेम्बर भी एतराज करता है, मैं आपसे अदब के साथ ग्रजं करूंगा तो ग्रापको एक-एक एमेंडमेंट पर बोट लेना चाहिए ।

SHRI A. P. CHATTERJEE: I think that is the correct procedure.

MR. CHAIRMAN: Mr. Chatterjee, please look at the agenda for today.

श्री महावीर त्यागी : अगर कोई मैंम्बर ऐसा है जो एक एमैंडमेंट को पसन्द करता है, दूसरे को नहीं करता तो वह क्या करेगा?

MR. CHAIRMAN: All right. If you do not want to finish the business, what to do? Mr. Chitta Basu has agreed.

श्री सुन्दर सिंह भंडारी: हमाराक्या है, चित्त वासुतय कर लें।

श्री सभापति : चित्त वासुने तय कर लिया है ।

SHRI GODEY MURAHARI ; Sir. it is a wrong precedent...

(Interruptions)

MR. CHAIRMAN : All right, I am putting them separately.

MR. CHAIRMAN: The question is:

5. "That at page 4, line 12, after the words" 'general public' "the words" 'or providing employment for ihe workers of the undertaking' be inserted."

The House divided.

MR. CHAIRMAN :Ayes—29; Noes—IOO.

AYES-29

Ahmad, Dr. Z. A. Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V. Chandrasekharan, Shri K. Chatterjee, Shri A. P. Choudhury, Shri Suhrid Mullick Deo, Shri Bira Kesri Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N. G. Gowda, Shri U. K. Lakshmana Gupta, Shri Bhupesh Krishnan, Shri N. K. Kumaran, Shri S. Mandal, Shri B.N. Menon, Shri Balachandra Menon, Shri K. P. Subramania Murahari, Shri Godey Prasad, Shri Bhola Rajnarain, Shri Rao, Shri Katragadda Srinivas Roy, Shri Kalyan Roy, Shri Monoranjan Sanyal, Shri Sasankasekhar Sardcsai, Shri S. G. Singh, Shri Sitaram Suraj Prasad, Shri Tohra, Sardar Gurcharan Singh

NOES-IOO

Abdul Samad, Shri A. K. A. "Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Arya, Shri Kumbha Ram Baharul Islam, Shri Bhatt, Shri Nand Kishore BodBfey, Shri S. B. Chattopadhyaya, Dr. Debiprasad Chaudhari, Shri N. P. Das, Shri Balram DM, Shrj Bipinpal

Dass, Shri Mahabir Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Gautam, Shri Mohan Lal Goswami, Shri Sriman Prafulla Gujral, Shri I. K. Hathi, Shri Jaisukhlal Jain, Shri A. P. Kalyan Chand, Shri Kaul, Shri M. N. Kemparaj, Shri B. T. Kesari, Shri Sitaram Khaitan. Shri R. P. Khan, Shri Akbar Ali Kollur, Shri M. L. Koya, Shri B. V. Abdulla Krishan Kant, Shri Kulkarni, Shri A. G. Kulkarni, Shri B. T. Mahida, Shri U. N. Mallikarjunudu, Shri K. P. Mangladevi Talwar, Dr. (Mrs.) Mani, Shri A. D. Maragatham Chandrasekhar, Shrimati Mehta, Shri Om Mirdha, Shri Ram Niwas Mishra, Shri L. N. Mohamod Usman, Shri Mohideen, Shri S. A. Khaja Mukherjee, Shri Pranab Kumar Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nandini Satpathy, Shrimati Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manakalal Varma, Shrimati Neki Ram, Shri Panjhazari, Sardar Raghbir Singh Parthasarathy. Shri R. T. Patil, Shri P. S. Poddar, Shri R. K. Pratibha Singh, Shrimati Purabi Mukhopadhyay, Shrimati Puri, Shri Dev Datt Raju, Shri V. B. Ramaswamy, Shri K. S. Ramiah, Dr. K. Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi

Roshan Lal, Shri Salig Ram, Dr. Samuel, Shri M. H. Sangma, Shri E. M.

Sarojini Krishnarao Babar, Dr. Kumari

Savnekar, Shri B. S. Sen, Dr. Triguna Shah, Shri Manubhai Shrekhan, Shri Shrevani Shri M. R. Shishir, Kumar, Shri Shukla, Shri Chakrapani Singh, Shri Bhupinder Singh, Shri Bindeshwari Pd. Singh, Shri Dalpat Singh, Shri D. P. Singh, Shri Inder Singh, Shri Sinam Erishnamohan Singh, Shri Sultan Singh, Shri Triloki Sinha, Shri Awadeshwar Prasad Sinha, Shri Rajendra Pratap Sisodia, Shri Swatsingh Sukhdev Prasad, Shri Sushila Mansukhalal Desai, Miss Tiwary, Pt. Bhawaniprasad Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Venigalla, Satyanarayana, Shri Vimal Punjab Deshmukh, Shrimati Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati

The motion was negatived-

MR. CHAIRMAN: May I ask Mr. Chitta Basu whether he wants a Division for all his amendments, or I may put them to vote 7

SHRI CHITTA BASU : I want Division for all.

MR. CHAIRMAN: All right.

The question is:

6. "That at page 4, lines 38 to 40 be deleted."

The House divided.

MR. CHAIRMAN : Ayes—29; Noes—IOO.

AYES-29

Ahmad, Dr. Z. A. Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V. Chandrasekharan, Shri K. Chatterjee, Shri A. P. Choudhury, Shri Suhrid Mullick Deo, Shri Bira Kesari Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N. G. Gowda, Shri U. K. Lakshmana Gupta, Shri Bhupesh Krishnan, Shri N. K. Kumaran, Shri S. Mandal, Shri B. N. Menon, Shri Ba'achandra Menon, Shri K, P. Subramania Murahari, Shri Godey Prasad, Shri EShola Rajnarain, Shri Rao, Shri Katragadda Srinivas Roy, Shri Kalyau Roy, Shri Monoranjan Sanyal, Shri Sasankasekhar Sardesai, Shri S. G. Singh, Shri Si'aram Surai Prasad, Shri Tohra, Sardar Gurcharan Singh

NOES-IOO

Abdul Samad, Shri A. K. A. Ahmad, Shri S>ed Alva, Shri Joachim Amla, Shri Tirath Ram Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Arya, Shri Kumbha Ram Bahsrul Islam, Shri Bhalt, Shri Nand Kishore Bobdey, Shri S. B. Chattopadhyaya, Dr. Deviprasad Chaudhari, Shri N. P. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T G. Dikshit, Shri Umashankar Dutt, Dr. Vidva Parkash Gadgil, Shri Vithal Gautam, Shri Mohan Lal Goswami, Shri Sriman Prafulla Gujral, Shri I. K. Hathi, Shri Jaisukhlal Jain, Shri A. P. Chand, Kalyan

Shri

^m Kaul, Shri M. N. Kemparaj, Shri B. T. Kesari, Shri Sitaram Khaitan, Shri R. P. Khan, Shri Akbar Ali Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Krishan Kant, Shri

Kulkarni, Shri A. G.

Kulkarni, Shri B. T.

Mahida, Shri U. N.

Mallikarjnudu, Shri K. P.

Mangladevi Talwar Dr. (Mrs.)

Mani, Shri A. D.

Maragalhma Chandrasekhar, Shrimati

Mehta, Shri Om

Mirdha, Shri Ram Niwas

Mishra, Shri L. N.

Mohamod Usman, Shri

Mohideen, Shri S, A. Khaja

Mukherjee, Shri Pranab Kumar

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T.

Nandini, Satpathy, Shrimati

Narayan, Shri M. D.

Narayanappa, Shri Sanda

Narayani Devi Manaklal Varma, Shrimati

Neki Ram, Shri

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri P. S.

Poddar, Shri R. K.

Pratibha Singh, Shrimati

Purabi Mukhopadhyay, Shrimati

Puri, Shri Dev Datt

Raju, Shri V. B.

Ramaswamy, Shri K. S.

Ramiah, Dr. K.

Reddy, Shri K. V. Raghunatha

Reddy, Shri M. Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J. C. Nagi

Roshan Lal, Shri

Salig Ram, Dr.

Samuel, Shri M. H.

Sangma, Shri E. M.

Sarojini Krishnarao Babar, Dr. Kumari

Savnekar, Shri B. S.

Sen, Dr. Triguna

Shah, Shri Manubhai

Sherkhan, Shri

Shervani, Shri M. R.

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Singh, Shri Bindeshwari Pd.

Singh, Shri Dal pat

Singh, Shri D. P.

Singh* Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohaa

Singh, Shri Sulfan Singh, Shri Triloki Sinha, Shri Awadeshwar Prasad Sinha, Shri Rajendra P;atap Sisodia, Shri Swaisingh Sukhdev Prasad, Shri Sushila Mansukhlal Desai, Miss Tiwary, Bhawnaiprasad Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Venigalla Satyanarayana, Vidyawati Chaturvedi, Shrimati Vimal Punjab Deshmukh. Shrimati Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati

The motion was negatived.

MR. CHAIRMAN: The question is:

"That at page 5, line 30 for the words 'may employ such of the former employees' the words 'shall employ all the former employees' be substituted', "

The House divided.

MR. CHAIRMAN : Ayes—28; Noes—

AYES—28

Ahmad, Dr. Z. A. Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V. Chandrasekharan, Shri K. Chatterjee, Shri A. P. Chaudhury, Shri Suhird Mullick Deo, Shri Bira Kesari Ganguli, Shri Salil Kumar Ghosh, Shri Niren Gowda, Shri U. K. Lakshmana Gupta, Shri Bhupesh Krishnan, Shri N. K. Kumaran, Shri S. Mandal, Shri B. N. Menon, Shri Balachandra Menon, Shri K. P. Subramania Murahari, Shri Godey Prosad, Shri Bhola Rajnarain, Shri

Rao, Shri Katragadda Srinivas Roy, Shri Kalyan Roy, Shri Monoranjan Sanyal, Shri Sasankasekhar Sardesai, Shri S. G. Singh, Shri Sitaram Suraj Prasad, Shri Tohra, Sardar Gurcharan Singh

NOES-99

Abdul Samad, Shri A. K. A. Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Arya, Shri Kumbha Ram Baharul Islam, Shri Bhatt, Shri Nand Kishore Bobdey, Shri S. B. Chattop»dhyaya, Dr. Debiprasad Chaudhari, Shri N. P. Das, Shri Balram Das, Shri Bipinpal Das, Shri Mahabir Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Gautam, Shri Mohan Lal Goswami, Shri Sriman Prafulla Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Kalyan Chand, Shri Kaul, Shri Kemparaj, Shri B. T. Kesari, Shri Sitaram Khaitan, Shri R. P. Khan, Shri Akbar Ali Kollur, Shri M. L. Koya, Shri B. V. Abdulla Krishan Kant, Shri Kulkarni, Shri A. G. Kulkarni, Shri B. T. Mahida, Shri U. N. Mallikarjunudu, Shri K. P. Mangladevi Talwar Dr. (Mrs.) Mani Shri A. D. Maragatham Chandrasekhar, Shrimati Mehta, Shri Om Mirdha, Shri Ram Niwas Mishra, Shri L. N. Mohamod Usman, Shri Mohideen Shri S. A. Khaja Mukherjee Shri Pranab Kumar Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nandini Satpathy, Shrimati

Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manaklal, Varma Shrimati Neki Ram, Shri Panjhazari Sardar Raghbir Singh Parthasarathy, Shri R. T Patil, Shri P. S. Poddar, Shri R. K. Pratibha, Singh Shrimati Purabi Mukhopadhyay, Shrimati Puri, Shri Dev Datt Raju, Shri V. B. Ramaswamy, Shri K. S. Ramiah, Dr. K. Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Salig Ram, Dr. Samuel, Shri M. H. Sangma, Shri E. M. Sarojini Krishnarao Babar, Dr. Kumari Savnekar, Shri B. S. Sen, Dr. Triguna Shah, Shri Manubhai Sherkhan, Shri Shervani, Shri M. R. Shishir Kumar, Shri Shukla, Shri Chakrapani Singh, Shri Bindeshwari Pd. Singh, Shri Dalpat Singh, Shri D. P. Singh, Shri Inder Singh, Shri Shiv Swaroop Singh, Shri Sinam Krishnamohan Singh, Shri Sultan Singh, Shri Triloki Sinha, Shri Awadheshwar Prasad Sinha, Shri Rajendra Pratap Sisodia, Shri Swaisingh Sukhdev Prasad, Shri Sushila Mansukhalal, Desai Miss Tiwary, Pt. Bhawaniprasad Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Venigalla, Satvanaravan Shri Vimal Punjab Deshmukh, Shrimati Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati

The motion was negatived.

MR. CHAIRMAN: The question is:

9. "That at page 4 lines 33-34, for the words 'shall be deemed to have entered into

[Mr. Chairman] a fresh contract of service with the company ' the words 'shall have the continuity of service and bs entitled to the conditions of service and work as were existing before the closure' be substituted'."

The House divided.

MR. CHAIRMAN: Ayes—29; Noes—

AYES-29

Ahmad, Dr. Z. A. Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V. Chandrasekharan, Shri K. Chatterjee, Shri A. P. Choudhury, Shri Sudhir Mullick Deo, Shri Bira Kesari Ganguli, Shri Salil Kumar Ghosh, Shri Niren Gowda, Shri U. K. Lakshmana Gupta, Shri Bhupesh Krishnan, Shri N. K. Kumaran, Shri S. Mandal, Shri B- N. Menon, Shri Balachandra Menon, Shri K. P. Subramania Murahari, Shri Godey Prasad, Shri Bhola Rainarain. Shri Rao, Shri Katragadda Srinivas Roy, Shri Kalyan Roy, Shri Monoranjan Sanyal, Shri Sasankasekhar Sarojini Krishnarao Babar, Dr. Kumari Singh, Shri Bhupinder Suraj Prasad, Shri Tohra, Sardar Gurcharan Singh Venkataraman, Shri M. R.

NOES-99

Abdul Samed, Shri A. K. A. Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Arya, Shri Kumbha Ram Baharul Islam, Shri Bhatt, Shri Nand Kishore Bobdsy, Shri S. B. Brar, Sardar Narindar Singh

Chattopadhyaya. Dr. Debiprasad

Choudhari, Shri N. P.

Dass, Shri Balram

Das, Shri Bipinpal

Dass, Shri Mahabir Deshmukh, Shri T. G.

Desnmukn, Shri 1. G.

Dikshit, Shri Umashankar

Doogar, Shri R. S.

Dutt, Dr. Vidya Prakash

Gadgil, Shri Vithal

Gautam, Shri Mohan Lal

Goswami, Shri Sri man Prafulla

Gupta, Shri Bhupesh

Hathi, Shri Jaisukhlal

Kalyan Chand, S(>ri

Kaul, Shri M. N.

Kemparaj, Shri B. T.

Kesri, Shri Sitaram

Khaitan, Shri R. P.

Khan, Shri Akbar Ali

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Krishan Kant, Shri

Kulkarni, Shri A.G.

Kulkarni, Shri B. T.

Kumaran, Shri S.

Mahida, Shri U. N.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maragatham Chandrasekhar, Shrimati

Mehta, Snri Om

Mirdha, Shri Ram Niwas

Mishra, Shri L. N.

Mohamod Usman, Shri

Mohideen, Shri S. A. Khaja

Mukherjee, Shri Pranab Kumar

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T.

Nandini Satpathy, S rimati

Narayan, Shri M. D.

Narayanappa, Shri Sanda

Narapani Devi Manaklal Varma, Shrimati

Neki Ram, Shri

Panjhazari. Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri P. S.

Poddar, Shri R, K.

Pratibha Singh, Shrimati

Purabi Mukhopadhyay, Shrimati

Puri, Shri Dev Dutt

Pushpaben Janardanrai Mehta, Shrimati

Puttappa, Shri Patil

Raj u, Shri V. B.

Ramaswamy, Shri K. S.

Ramiah, Dr. K.

Rao, Shri Katragadda Srinivas

Reddy, Shri K. V, Raghunath^

Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Salig Ram, Dr. Samuel, Shri M. H. Sangma, Shri E. M. Sanjivayya, Shri D.

Sarojini Krishnarao Babar, Dr. Kumari Savnekar, Shri B. S. Sen, Dr. Triguna Shah, Shri Manubhai Sherkhan, Shri Shervani, Shri M. R. Shisbir Kumar, Shri Shukla, Shri Chakrapani Singh, Shri Bindeshwari Pd. Singh, Shri Dalpat Singh, Shri D. P. Singh, Shri Inder Singh, Shri Sinam Krishnamohan Singh, Shri Sitaram Singh, Shri Sultan Singh, Shri Triloki Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sinha, Shri Rajendra Pratap Sisodia, Shri Swaisingh Sukhdev Prasad, Shri Sushila Mansukalal Desai, Miss Tiwary, Pt. Bhawaniprasad Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Venigalla Satyanaryana, Shri Venkataraman, Shri M. R. Vimal Punjab Deshmukh, Shrimati Yadav, Shri Shyam Lall Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati

The motion wets negatived.

SHRI OM MEHTA: In this way, when are we going to finish the whole thing? They are demanding Division on each and every amendment. This is such waste of time.

SHRI A.P. CHATTERJEE: Then why have you brought this Bill at the fag end of this Session? You should not have brought this black Bill here at the end of the Session...

(Interruptions) MR. CHAIRMAN:

The question is: 10. "That at page 6—

(i) lines 7 to 12 be deleted.

- (ii) lines 14 and 15, the words 'settlements, awards, standing orders so other instruments in force' be deleted".
 - (iii) line 36 to 40 be deleted.

The House divided.

MR. CHAIRMAN: Ayes—29 Noes—99

AYES-29

Ahmed, Dr. Z.A. Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M.V. Chandrasekharan, Shri K. Chatterjee, Shri A.P. Choudhury, Shri Suhrid Mullick Deo, Shri Bira Kesari Ganguli, Shri Salil Kumar Ghosh, Shri Niren Gowda, Shri U.K. Lakshmana Gupta, Shri Bhupesh Krishnan, Shri N.K. Kumaran, Shri S. Mandal, Shri B.N. Menon, Shri Balachandra Menon, Shri K.P. Subramania Murahari, Shri Godey Prasad, Shri Bhola Rajnarain, Shri Rao, Shri Katragadda Srinivas Roy, Shri Kalyan Roy, Shri Monoranjan Sanyal, Shri Sasankasekhar Sardesai. Shri SG. Singh, Shri Bhupinder Singh, Shri Sitaram Suraj Prasad, Shri Tohra, Sardar Gurcharan Singh

NOES-99

Abdul Samad, Shri A.K.A. Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Arya, Shri Kambha Ram Baharul Islam, Shri Bhatt, Shri Nand Kishore Bodbey, Chattopadhyaya, Shri SB. Debiprasad Cbaudhari, Shri N.P.

Das, Shri Balram Das, Shri Bipinpal Dass, Shri. Mahabir Deshmukh, Shri T,G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Gautam, Shri Mohan Lal

Goswami, Shri Sriman Prafulla

Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Ka ly an Chand, Shri Kaul, Shri M.N.

K«mparaj, Shri B.T.

Kesri, Shri Sitaram

Khaitan, Shri R.P.

Khan, Shri Akbar Ali Kollur, Shri M.L.

Koya, Shri B.V. Abdulla

Krishan Kant, Shri Kulkarni, Shri A.G.

Kulkarni, Shri B.T.

Mahida, Shri U.N.

Mallikarjunudu, Shri K.P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A.D.

Maragatham Chandrasekhar, Shrimati

Mehta, Shri Om

Mirdha, Shri Ram Niwas

Mishra. Shri L.N. Mohamod Usman, Shri Mohideen, Shri S.A. Khaja Mukherjee, Shri Pranab Kumar Musaffir. Shri Gurmukh Singh Nagpure, Shri V.T. Nandini Satpathy, Shrimati Narayan, Shri M.D. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma,

Shrimati Neki Ram, Shri

Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R.T. Patil, Shri P.S. Poddar, Shri R.K. Pratibha Singh, Shrimati • Purabi Mukhopadhyay, Shrimati Puri, Shri Dev Dutt Raju, Shri V.B. Ramaswamy, Shri K.S. Ramiab, Dr. K. Reddy, Shri K.V. Raghunatha Reedy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Salig Ram, Dr. Samuel, Shri M.H.

Sangama, Shri E.M.

Sarojini Krishnarao Babar, Dr. Kumari

Savnekar, Shri B.S.

Sen, Dr. Triguna

Shah, Shri Manubhai

Sherkhan. Shri

Shirvani, Shri M.R.

Shi»hir Kumar, Shri

Shukla, Shri Chakrapani

Singh, Shri Bindeshwari Pd.

Singh, Shri Dalpat

Singh, Shri D.P.

Singh, Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krisbnamohan

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, ShrI Awadheshwar Prasad

Sinha, Shri Rajendra Pratap

Sisodia, Shri Swaisingh

Sukhdev Prasad, Shri

Sushila Mansukhalal Desai, Miss

Tiwary, Pt. Bhawaniprasad

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri Vimal Punjab Deshmnkh, Shrimati

Yadav, Shri Shyam Lal

Yajee, ShrI Sheel Bhadra

Yashoda Reddy, Shrimati

The motion was negatived.

MR. CHAIRMAN: The question is:

15. "That at page 12, line 28, after the word 'creditor' the words 'and the representatives of the workers'bo inserted.

The motion was negatived.

MR. CHAIRMAN: The question is:

"The clause 6 stand part of the Bill."

The motion was odopted.

Chuse 6 was added to the Bill. Clauses 7 to

9 were added to the Bill.

57

MR. CHAIRMAN: The question is: "That clause 10 stand part of the

The House divided.

MR. CHAIRMAN: Ayes-105; Noes-

AYES-105

Abdul Samad, Shri A.K.A. Ahmad. Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Bachchan, Dr. H.R. Baharul Islam, Shri Bhatt, Shri Nand Kishore Bobdev, Shri S.B.

Chattopadhyaya, Dr. Debiprosad

Chaudhari, Shri N.P. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T.G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Gautam, Shri Mohan Lal Goswami, Shri Sriraan Prafulla

Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Joshi, Shri Umashanker Kalyan Chand, Shri Kaul, Shri M.N. Kemparaj, Shri B.T. Kesri, Shri Sitaram Kbaitan, Shri R.P. Khan, Shri Akbar Ali Kollur, Shri M.L. Koya, Shri B.V. Abdulla Krishan Kant, Shri Kulkarni, Shri B.T. Kulkarni, Shri A.G.

Madani, Shri M. Asad Mahida, Shri UN.

Mallikarjunudu, Shri K.P. Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A.D.

Maragatham Chandrasekhar, Shrimati

Mehta, Shri Om

Mirdha, Shri Ram Niwas

Mishra, Shri L.N. Mohamod Usman, Shri Mohideen, Shri S.A. Khaja Mukherjee, Shri Pranab Kumar Musafir, Shri Gurmukh Singh

Nagpure, Shri V.T.

Nandini Satpathy, Shrimati

Narayan, Shri M.D.

Narayanappa, Shri Sanda

Narayani Devi Manaklal Varma, Shrimati

Neki Ram Shri

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R.T.

Patil, Shri PS.

Pratibha Singh, Shrimati

Purabi Mukhopadhyay, Shrimati

Puri, Shri Dev Datt Puttappa, Shri Patil Raju, Shri V.B. Ramaswamy, Shri K.S.

Ramiah.Dr K.

Reddy, Shri K.V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J.C. Nagi Roshan Lal. Shri

Salig Ram, Dr. Sangma, Shri E.M.

Sarojini Krishnarao Babar, Dr. Kumari

Savnekar, Shri B.S. Sen, Dr. Triguna Shah, Shri Manubhai Shanta Vasisht, Kumari Sherkhan, Shri

Shervani, Shri M.R. Shishir Kumar, Shri Shukla, Shri Chakrapani Shyamkumari Devi, Shrimati Singh, Shri Bhupinder Singh, Shri Bindeshwari Pd.

Singh, Shri Dalpat Singh, Shri D.P. Singh, Shri Inder Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sultan Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad Sinha, Shri Rajendra Pratap Sisodia, Shri Swaisingh Sukhdev Prasad, Shri

Sushila Mansukhalal Desai, Miss Tiwary, Pt. Bhawaniprasad Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Venigalla Satyanarayana, Shri Vero, Shri M. (Nagaland).

Vidyawati Chaturvedi, Shrimati Vimal Punjab Deshmukh, Shrimati

Yadav, Shri Shyam Lal Yaj«e, Shri Sheel Bhadra Yashoda Reddy, Shrimati

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Ahmad, Dr. Z A. Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M.V. Chandrasekharan, Shri K. Chatterjee Shri A.P. Choudhury, Shri Suhrid Mullick Deo, Shri Bira Kesari Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri NG. Gowda, S.ri U.K. Lakshmana Gupta, Shri Bhupesh Krishnan, Shri N.K. Kumarao. Shri S. Mandal, Shri B.N. Menon. Shri Balachandra Menon. Shri K.P. Subramania Murahari, Shri Godey Prasad, Shri Bhola Rajnarain, Shri Rao, Shri Kairagadda Srinivas Kalyan B;-,o. Shri Rao, Shri Monorauian

il, Shri Sasankasekhar S^rdesai, Shri SG. Singh, Shri Sitaram Suraj Prasad, Shri Tohra, Sardar Gurcharan Singh

Tlie motion was adopted-Clause 10

was addul to the Bill. Clause 11 was

added to the Bill

Clause 7, the Enacting Formula and tide were added to the Bill.

SHRI MOINULHAQUE CHOUDHRY: Sir, I move:

"That th* Bill be passed."

The question was proposed.

SHRI NIREN GHOSH; Sir,...

£HRI OM MEHTA: Sir, already it has been discussed for five hours. How long is it going t« take?

MR. CHAIRMAN: I can only appeal to the Members. IF my appeal is not heard, I cannot help it. I expect cooperation from all thi; sections of the House.

SHRI A. P. CHATTERJEE: Cooperation in passing of this bad Bill.

MR. CHAIRMAN: No, no, Mr. Chatterjee, what are you talking?

SHRI A. P. CHATTERJEE: Sometimes, it shocks me and my sense.

MR. CHAIRMAN: I expected that after this long debate, Members would not speak at this stage, I can only appeal to the Members...

SHRI NIREN GHOSH: Sir, after hearing Mr. Moinul Haque Choudhury, now I feel compelled to make certain observations.

MR CHAiRMAN: I will call only two, Mr. Niren Ghosh and Mr. Menon.

SHRI RAJ NARAIN: f *ft sfteriTT

MR. CHAIRMAN: No, no. Yes, Mr. Menon.

SHRI BALA CHANDRA MENON: Sir, I do not know what would bet he consequences of this Bill. It will soon be an Act. Actually, what will happen is that no honest employer will be able to manage his industry. The workers will lose all what they have got during the last 30 to 40 years of struggle. I say so because whenever the Government want to take ovtr an industry for its management or whenever they want to hand jt over to an authorised agent or to a new person, the workers will lose the gratuity, the provident fund, the ESI contribution and all other benefits. These are not treated as prior charge. The new employer or the Govern-meni, starts with a clean slate. He gets the advantage over the others. The result will be others will also be forced to close down and in the end what will happen is you will have a series of industries where sweated labour conditions will prevail. No honest industrialist will be able to work under such unfair conditions. That is danger. It is not giving employmeat. You choose some people and then you say you will give them sweated employment or wages. You say that there will be no legislation regarding Industrial Disputes Act or the Minimum Wages Act. What will happen is the employer geis unfair advantages over the others. The worker loses. In the end what will happen is that the other industries will be forced to close down and you will have a series of sweated industries all over India and the danger is going to be that. All that we have won for the workers is lost. I wish the minister knew the full implications of this because this not a relief As far as some Suites are undertaking. concerned the idea was that it will be a relief undertaking and all the beneSts which the workers lost or which were suspended for the time being will ba paid back when the industry is able to revive. If there is a provision like that I could have understood. There is no such provision. Yesterday Mr. Chengalvarayan tried to defend this but he said Sections 8 and 10 should be amended. I lose all my benefits and I do not get all my benefits, my wages are cut for the time being. I get my wages one month and seven days afterwards. Even such wages will be in arrears. Then it is not a secured debt. If all my benefits met priority, I can under- I stand. I want priority because my wages have not My wages, my gratuity which I been paid. have earned for every year of ser- j vice rendered will have to be paid first. You buy raw material, you pay. You buy my labour power and you should pay. That should have got priority because it is wages already earned.

[Mr. DEPUTY CHAIRMAN in the Chair]: So I state that this is a Biil that is going to play havoc in this country. It wiH ruin industry and the workers. This will end in hopeless sweated conditions all over the country. All these years we wanted a fair wage. What are you promising? Even the minimum wage will not be paid. It is starvation wage It is not a need based wage. It is even below that and sweated wage also will not be paid. Is it not an unfair advantage for the employer and with a lower wage cost he will be able to fight the others Then there will be no standing orders. There will be no strike. Here this industry will be a pampered indusiry and because the Government has taken it over, it will get the raw material quickly. It will get all

the benefits and this industry which was mismanaged will continue to be mismanaged by the bureaucrats and they will get t;;e benefit over honest men. I am sorry you have not understood the implications. In such a case if at least now an assurance is given by Ihe Minister that all benefits which the workers should get like gratuity, retrenchment benefit will be a first charge and you will see to it, then I can understand that there is a good intention. Otherwise it is a bad intention; otherwise it is only trying to help the rotten industries all over the country and it will only help mismanagement. Please do not do that.

SHRI NIREN GHOSH: Sir, I would not have spoken at the third reading but ths hon. Minister has provoked me to make certain observations before this Bill is passed. It is a Black Bill and this is a black day when this has been passed by a brute majority against the conscience of the people. It is not only an anti-labour Bill but it is a pro-employer, pro-c"pitalist Bill. And 1 make this straight accusation; why have you not taken over Sen Raleigh. You have not taken it over at the instance of Shri Siddhrartha Sanker Ray; I make this specific accusation. That is a viable unit and it is closed for one year. At the instance of this Minister you are penalising 4,000 workers. You won't take over even viable units in Bengal. Mr. Siddhartha Shanker Ray said that they want to take over without encumbrances. It seems that all (he benefits that the employer can get he will get but wherever benefits are due to the workers they won't get them It has been made quite clear by Mr. Siddhartha Shankar Ray. A reserve price has also been fixed and if it is not purchased the taxpayer loses the money. This is a bogus Bill. The workers and workmen you are saying you can work like serfs and bond slaves. That is what you are trying to do.

And what is more: the Minister ha* been impudent enough to make a slanderous statement mentioning Mr. Namboodiri-pad and Mr. Achilla Menon. I say it is an impudent statement because they have said that all their wages will be given back to the workers. There is no such provision in this Bill. All the benefits are retained and the provision is made that after a cer63 Industries (Development [Shri Niren Ghosh j

tain number of years all those back wages would be paid to them.

SHRI MOINUL HAQUE CHOUDHURY : May I know which is the provision tbe hon. Member is referring to ? Which is the clause or article?

SHRI NIREN GHOSE: You bring the Bill; I will show you.

SHRI MOINUL HAQUE CHOUDHURY : Why should I bring the Bill ? The hon. Member is talking in the air.

SHRI NIREN GHOSH: There should have been such an express provision here. All the back wages should be paid. That is why I say you are making an impudent statement, that you are misleading the House because you have noihing to debate.

Now, so far as assurances are concerned, who believes in their assurances? Who believe^ in the assurances of this capitalist Gotrnment led by the big bourgeoisie ? Mr. Arjun Arora says that the Minisler gave certain assurances that unless it is absolutely necessary these provisions would not be applied. If he had said that these provi-sons would be abrogated, that the Government would not take advantage of these provisions and that they will come forward in the next session of parliament with an amending Bill, I could have understood that but that is not there. He is merely playing a hoax, bluffing the country, bluffing the people, bluffing the workers. That is what this Government is.. Sir, I do not want to make any empty boast because our friend, Comrade Sardesai said that the workers would give a rebuff. I do not want to make an empty boast but I want to tell the Government that I think the entire trade union movement, all the central Trade Uni-i ons, will stand together and start an India-wide agitation to put the Government in the dock. Even the INTUC which is their hanger-on would not get a place among the workeri if they stand behind the Government on this matter. They will be isolated aDd ihe workers will spit at them. This is the position. So, the time has come. It is a challenge to the entire trade union movement, and the entire trade union movement will take the challenge and, as far as

it lies wiihin their power, they will agitate against it and take whatever action they are capable of. Not only that t you have not allowed the State Governments to take over. Why? For what reason? All powers have been concentrated in the Central Government. The Labour Minister is not in this picture. I repeat the charge that even the Labour Minister and the State Governments have been bypassed in this regard because they will not have their say in this.

SHRI BHUPESH GUPTA: The poor Labour Minister should be saved. Nobody takes any notice of him. Why, Mr. KhadiIkar? We are standing for your honour.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI NIREN GHOSH: I won't quote another Member. He is also present in the House. Whether he is pro or anti-labour, it does not matter, but it reveals to what lengths the Government have gone in order to appease the employers and bluff the people. So, this is a nail driven into the coffin of the Government of India. Of course it will prove to be so in future. This is what I want to place on record. They say "sick industry". All the industries owned by all those employers, who have not paid their taxes and other duties, are sick. So it is a bonus to the employers and it is a bluff to the workers, whom you get for a pittance and they are the bonded slaves of the employers. There is a limit to this hypocrisy. There is a limit to this procapitalist policy. There is a limit to the low level to which they might go.

With these words I oppose the Bill.

MR. DEPUTY CHAIRMAN: Mr. Chitta Basu. One minute. I think the Chairman had allowed only two Members to participate in the third reading discussion, and we have had already enough discussion on this.

SHRI BHUPESH GUPTA: There is a limit to your ruling also.

SHRI CHITTA BASU: The Labour Minister is here.

श्री राजनारायण : उन्होंने हम को कहा था एक मिनट, लेकिन श्री चन्द्रशेखरन बोलेंगे और उनको दो मिन्ट दीजिये।

श्री उपसभापति : आप काहे को समय लेते हैं। We have to complete so mush business.

श्री राजनारायण : उन्होंने कहा था कि त्म बोलोगे, लेकिन हम नहीं बाल रहे हैं बल्कि श्री चन्द्रशेखरन बोल रहे हैं।

SHRI CHITTA BASU: We in this House have mentioned that this Bill, which is going to become an Act, has been a clear departure from the practices so far accepted by the Government of India in the matter of legislation in relation to labour. In this connection, Sir, 1 mentioned that at the 27th session of the Indian Labour Conference the hon, the Labour Minister, who was presiding over it, had this opinion expressed that this kind of legislation should not b« there where the workers' interests are adversely affected after reopening of the factoiy and after their reinstatement as employees. This is a very vital point and this is ore of the very basic principles that is being given the go-by now in this Bill. This basic principle was unanimously agreed to by the employers, by the Labour Minif-ter and by the Central trade union organisations. This is my last chance to say this against the Government in the matter of this Bill, to say that Mr Moinul Haque Choudhury, who claims to speak on behalf of the Government being a member of it, has violated the principles accepted by the Government in the ma'ter of labour legislation. I want that the hon. Labour Minister should explain his position as it was said by some Members of the House that the hon. Labour Minister did not agree to the principles underlying this Bill. I want to know it from the hon. Minister of Labour because it is his department which is vitally concerned in this matter.

MR. DPEUTY CHAIRMAN: Government is indivisible.

SHRI CHITTA BASU: You are not to say that. What is the decision of the 27th session of the Indian Labour Conference?

MR. DEPUTY CHAIRMAN: Pleate sit down.

SHRI CHITTA BASU: Hii silence is eloquent. {Interruptions).

MR. DEPUTY CHAIRMAN: Order please. Do not interrupt now.

SHRI K. CHANDRASEKHARAN:

According to the provisions of this wellintentioned Bill it will probably create more confusion and complication in the industrial life of the country. I should think that the stubborn attitude taken by the hon. Minister in regared to certain suggestions that have been made in the interest of the working-chss from the Opposition Benches and particularly some of the provisions contained in clauses 6 and 8 and the provision contained in clause 10 would, by and large, injure and harm the working-class as a whole. I have stood up to speak on the Third Reading only to allay a misapprehension that has been caused on account of the analogy that has been made by the hon. Minister in regard to the provisions of this Bill and particularly in regard to the provisions of the Kerala Industrial Relief Undertaking Act and certain other Acts containing analogous provisions now being worked and implemented in some of the other States in this coun'ry. May I draw ihe attention of the hon. Minister to the fact that the Kerala Act is only a temporary measure and it contemplates the taking over by the Government of certain industrial undertakings for the purposes of relief and for the period? < The industrial undertaking that is taken over would be handed back after a period of time. During the period the undertaking is worked by the Government, no doubt, some of the labour legislations are not made applicable on the analogy of this Bill, but a clear distinction is that under the provisions that we are considering at present (he undertaking is proposed to be taken over by the authorised person either for the purpose of re-starting it or for the purpose of recon.

[Shri Chandrasekharan]

struction. Accoiding to the Kerala act after the relief period is over the undertaking would go back to the former manager. The undertaking, according to the provisions of this Bill, would never go back to the former manager. It goes to a new management altogether. According to the Kerala Act all the rights of the workingclass would be restored and implemented once the undenaking goes back to the former management. In the case of this Bill, it is not so.

SHRI KALYAN ROY: He has misled the House.

SHRI K. CHANDRASEKHARAN: According to the provisions of this Biil it does not revert to the working-class. It does not get such an opportunily. I thought it my duty to say something about it because I was personally associated with that legislation in although that legislation implemented only a long time thereafter in 1968.

SHRI MOINULHAQUE CKOUDHARY: 1 have replied to almost every point, in fact they were raised yesterday. Mere repetition would not make them something extraordinary. Therefore, 1 have nothing io add.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

CONSTITUTION (TWENTY-SEVENTH AMENDMENT) BILL, 1971 1 P.M.

MR DEPUTY CHAIRMAN: We are passing on to the next item, i.e., the Constitution (Twenty-seventh Amendment) Bill. I would like to appeal to hon. Members......

SHRI LGKANATH MISRA (Orissa): I would like to make a suggestion. I submit that we pass this Bill by about 1.30 P. M,

or so and then let us have recess for an hour.

MR. DEPUTY CHAIRMAN: One

SHRI LOKANATH MISRA: Whenever we adjourn, we adjourn for an hour. Let us pass this Constitution (Amendment) Bill first and then adjourn.

MR. DEPUTY CHAIRMAN: I make one suggestion. Of course, we should pass it and then adjourn for lunch. As it is a noncontroversial Bill let us pass it within five or ten minutes. That would be better.

SHRI BHUPESH GUPTA (West Bengal): This Bill can be quickly passed within one two minutes. It is a non-controversial Bill.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS:

(SHRl K.C. PANTH): Sir, I beg to move:

"That the Bill further to amend the Constitution of India, as prssed by the Lok Sabha be taken into consideration."

Sir, to give effect to the scheme of reorganisation proposed for the north-eastern areas, this House has already passed the Manipur (Hill Areas) District Councils Bill, 1971, and the North-Eastern Areas (Reorganisation) Bill, 1971. When these Bills were before the House, we had given a broad indication of the composite scheme of reorganisation proposed for the northeastern areas. It was also mentioned that some more measures would be brought forward to give effect to the remaining aspects of the scheme,

It is a part of the reorganisation scheme that, on becoming a Union territory, Mizoram should have a Legislative Assembly and a Council of Ministers. Under article 239 A of the Constitution, Parliament is empowered to make a law providing for the creation of such bodies in the Union territories specifically mentioned in that article, in order that such a law may be passed in respect of Mizoran, it is necessary to include